

>ITEM NO.57COURT NO.4SECTION II
A/N MATTER

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No.2744/2000
(From the Judgement and order dated 01/08/2000 in CRLR 233/00
OF THE HIGH COURT OF DELHI AT N. DELHI)

W.N. CHADHAPetitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATIONRespondent(s)

(with Appln.(s). for exemption from filing c/c of the impugned
judgment and directions)

Date: 11/09/2000 This Petition was called on for hearing today.

CORAM:

HON BLE MR. JUSTICE K.T. THOMAS
HON BLE MR. JUSTICE R.P. SETHI

For Petitioner(s)Mr. Gopal Subramaniam, Sr. Adv.
Ms. Ritu Singh Manu, Adv.
Mr. Rakesh K. Sharma, Adv.

For Respondent (s)Mr. Harish N. Salve, S.G.
Mr. P. Parmeswaran, Adv.

Upon hearing counsel the Court made the following

ORDER

We heard Mr. Gopal Subramaniam, learned senior counsel appearing
for the petitioner at length. We also heard Mr. Harish N. Salve,
learned Solicitor General of India for C.B.I. We find no merit in
this petition and we are not inclined to interfere with the impugned order.

Mr. Gopal Subramaniam alternatively pleaded for speeding up the trial.
The said submission was made on the apprehension that since some of the
co-accused have not been apprehended the trial court may have delay further
proceedings. It is for the petitioner to move for adopting measures provided
in the Code of Criminal Procedure for speeding up in such contingency the trial.
At this stage Mr. Gopal Subramaniam submitted that petitioner would move an
application before the trial court for splitting up the case as against the
accused who were already brought to the Court, for further progress of the
trial. This is recorded. The SLP is accordingly disposed of.

(Suman Wadhwa)(H.K. Bhatia)
P.A. to Addl. RegistrarCourt Master